

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO.3

Service Tax Appeal No. 75943 of 2016

(Arising out of Order-in-Original No.03-04/ST/Commr./DNB/2016, dt. 29.02.2016
passed by Commissioner of Central Excise & Service Tax, Dhanbad.)

M/s. Dhansar Engineering Co. Pvt. Ltd.

(Surya Auto Campus, P.O./Dist.- Dhanbad, Jharkhand, 828106)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Dhanbad

(H. E. School Road, Vistipara. Dhanbad-826001, Jharkhand)

Respondent

APPEARANCE:

None for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE SHRI P. DINESHA, MEMBER (JUDICIAL)

FINAL ORDER NO.75423/2022

DATE OF HEARING : 27 July 2022

DATE OF DECISION: 27 July 2022

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme.**

Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

Sd/-

**(Shri Sanjiv Srivastava
Member (Technical))**

Sd/-

**(Shri P. Dinesha)
Member (Judicial)**